

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 11168 OF 2011

Commissioner Commercial Tax, UP

.....Appellants

-Versus-

Dhampur Sugar Mills Ltd. & Anr.

.....Respondents

OFFICE REPORT FOR PRE-FINAL HEARING

It is submitted that there are 2 respondents. Respondent No. 1 is represented through Mr. V.D. Khanna, Advocate. Respondent No. 2 has been served with affidavit of dasti service but no one has entered appearance so far. Counsel for the appellant as well as counsel for the represented Respondents have not filed statement of case despite this Registry's letter dated 13th July, 2012. Time to file statement of case has already been expired as per amended SCR Rules. Delay in filing Affidavit of valuation has been condoned vide Hon'ble Chamber Judge Order dated 22nd September, 2016. Appeal is ready for hearing.

The office report for pre-final hearing is listed before the Ld. Registrar Court.

Dated this the 8th day of October, 2016.

ASSISTANT REGISTRAR

Copy To:-

1. Mr. Ravi Prakash Mehrotra, Advocate
100, Lawyers' Chambers
2. Mr. V.D. Khanna, Advocate
12, Old Lawyers' Chamber

ASSISTANT REGISTRAR

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